ment and the import duty on plates, sheets and rails was removed with effect from the 28th February 1954.

(b) No special staff was employed. The work was handled by the already existing staff of the Iron and Steel Controller's Office.

SUB-COMMITTEE OF THE CENTRAL ADVISORY COUNCIL OF INDUSTRIES

230. SHRI P. C. BHANJ DEO: Will the Minister for COMMERCE AND IN DUSTRY be pleased to state:

(a) whether the decisions of the Licensing Committee under the Industries (Development and Regulation) Act are reviewed by the Sub-Committee of the Central Advisory Council of Industries;

(b) the particulars of the cases, if any, in which the Sub-Committee differed from the decisions of the Licensing Committee in the year 1953; and

(c) the expenditure incurred on the Sub-Committee in 1953?

THE MINISTER FOR COMMERCE AND INDUSTRY (SHRI T. T. KRISHNAMACHARI) : (a) Yes, Sir.

(b) A statement is attached. [See Appendix VIII, Annexure No. 133.](c) Rs. 4,315.

(0) Its. +,515.

EXPORT OF MATCH BOXES IN 1953-54

231. SHRI M. VALIULLA: Will the Minister for COMMERCE AND INDUSTRY be pleased to state the countries to which match boxes were exported in the year 1953-54?

THE MINISTER FOR COMMERCE AND INDUSTRY (SHRI T. T. KRISHNAMACHARI) : To Eastern Pakistan.

SATYAGRAHI PRISONERS IN GOAN JAILS

232. SHRI P. C. BHANJ DEO: Will the PRIME MINISTER be pleased to state:

(a) whether Government are aware of the number of Satyagrahis who

have been detained as prisoners in Goan jails;

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(b) whetner Government have received any communication from the Indian Consulate in Goa that Satyagrahis who are in prison in Goa are not allowed to communicate with other Indian nationals; and

(c) if the answer to part (b) above be in the affirmative, what steps Gov ernment propose to take in the matter?

THE PRIME MINISTER AND MINISTER FOR EXTERNAL AFFAIRS AND DEFENCE (SHRI JAWAHARLAL NEHRU): (a) According to information available with Government, 68 Goan Satyagrahis have been arrested by the Portuguese authorities since the 15th August. This figure does not include the large scale arrests inside Goa.

(b) No.

(c) Does not arise.

REFUSAL OF RE-ENTRY PERMITS TO INDIANS INTO CEYLON

233. SHRI M. VALIULLA: Will the PRIME MINISTER be pleased to state the number of Indians to whom permits for re-entry into Ceylon have been refused since the Indian and Pakistani Citizenship Act of Ceylon came into force?

THE PRIME MINISTER AND MINISTER FOR EXTERNAL AFFAIRS AND DEFENCE (SHRI JAWAHARLAL NEHRU): So far as we are aware, no Indian with a valid Residence Permit issued by the Government of Ceylon has been refused re-entry permit.

However, over 20,000 persons, whose temporary residence permits have expired are not being given exter-sions of residence permits and thf*-will have to leave Ceylon for goo^* .

AMOUNT DUE FROM THE UNAUTHORISED OCCUPANTS OF GOVERNMENT PROPERTY IN DELHI

234. SHRI M. VALIULLA: Will the Minister for WORKS, HOUSING ANB

SUPPLY be pleased to state the amount that was due to Government on the 1st March 1954 from the unauthorised occupants of Government property in Delhi; and how much of it has been waived by Government?

THE MINISTER FOR WORKS, HOUSING AND SUPPLY (SARDAR SWARAN SINGH): The amount of rent (damages) assessed as due to Government from unauthorised occupants of Government property in Delhi up to 1st March 1954 was Rs. 12,68,706 out of which a sum of Rs. 7.86,503 had been recovered by that date. A sum of Rs. 3,67,791 has been waived, leaving a balance of Rs. 1,14,412 still to be realised.

MOTION FOR EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE OF THE HOUSES ON THE HINDU MARRIAGE AND DIVORCE BILL. 1952

MINISTER AND THE FOR LAW MINORITY AFFAIRS (SHRI C. C. BISWAS): Mr. Chairman, Sir, I beg to move:

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Bill to amend and codify the law relating to marriage and divorce among Hindus be further extended up to the last day of the second week of the next session."

SHRI P. SUNDARAYYA (Andhra): I oppose it.

THE PRIME MINISTER AND MINISTER FOR EXTERNAL AFFAIRS AND DEFENCE (SHRI JAWAHARLAL NEHRU): I should like this matter to be reconsidered. The Select Committee has been sitting indefinitely and comes to no decision at all. How are we to proceed? This is the second time that they have been asking for more time. I want that something should be done.

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time, but it has been obliged to do so, because of the altered hours of sitting of the two Houses. The Select Committee was sitting from 9-30 A.M. to 1 P.M. every day, but that is not possible when the Houses sit for six hours a day. Therefore this motion.

MR. CHAIRMAN: You withdraw the motion and reconsider it.

SHRI S. MAHANTY (Orissa): It is an insinuation that has been made against the Committee.

SHRI JAWAHARLAL NEHRU: May I point out that we appointed this Select Committee during the last session giving them three months to sit? If they refuse to sit for three months, it is not the fault of this House. If they choose to sit only when the Houses are not meeting and if they cannot sit on Sundays or Saturdays because they are too tired, let others be appointed to the Select Committee. It is important that this important and urgent work should go on.

SHRI C. C. BISWAS: I may say that this Select Committee had been sitting before the session commenced and they were sitting from day to day. They have already had fourteen sittings

SHRI JAWAHARLAL NEHRU: I feel very strongly about it because I feel that if they proceed at the pace at which they are proceeding, they may take roughly twenty years before they come to a decision.

MR. CHAIRMAN: All the speeches hitherto made are completely irrelevant because I have not put the question to the House. As soon as Mr. Biswas moved his motion, the first thing I had to do was to put the motion to the House before you could get up and talk. You had better withdraw the motion and reconsider the matter.